दूसरा मुद्दा retirement of judges से संबंधित है। देश में एक चलन चलता आया है कि retirement के बाद सरकारें judges को executive या administrative role में नियुक्त करती हैं। इससे conflict of interest, executive interference in judiciary और influence over pre-retirement judgements पर कई प्रश्न खड़े होते हैं। मैं चाहूंगा कि post-retirement job से संबंधित कुछ restrictions लाए जाएं। उदाहरण के लिए, भारतीय संविधान के अनुच्छेद 148 के तहत, भारत के नियंत्रक एवं महालेखा परीक्षक (CAG) की सेवानिवृत्ति के बाद उन्हें केंद्र या राज्य सरकार द्वारा किसी भी सरकारी पद पर नियुक्त नहीं किया जा सकता। इसी तरह, यदि absolute restriction संभव न हो, तो कम से कम दो साल की अनिवार्य अवधि (कूलिंग ऑफ पीरियड) होनी चाहिए, जिसमें किसी जज को सेवानिवृत्ति के बाद कम से कम दो साल तक केंद्र या राज्य सरकार द्वारा नियुक्त न किया जाए। यदि ऐसा होता है, तो यह भारत के न्यायिक इतिहास में एक मील का पत्थर साबित होगा। हम, देश के लोग, अदालत को मंदिर और जजों को न्याय का मूर्त रूप मानते हैं। यदि ये सभी judicial reforms होते हैं, तो ...(**समय की घंटी**)... तो देश का भला होगा।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Raghav Chadha: Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Sanjay Yadav (Bihar), Shri Jose K. Mani (Kerala), Dr. Sasmit Patra (Odisha), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri A. A. Rahim (Kerala), Shri Prakash Chik Baraik (West Bengal), Dr. Ashok Kumar Mittal (Punjab), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shri Sujeet Kumar, (Odisha) and Shri Tiruchi Siva (Tamil Nadu).

Shrimati Rajani Ashokrao Patil; Concern over rising cost of children's education in India.

Concern over rising cost of children's education in India

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): Sir, today, I want to address a critical issue impacting millions of families across India—the rising cost of education in metro cities and the deteriorating condition of Government schools. Education is a fundamental right, yet for many, it is becoming increasingly inaccessible. Recent surveys reveal that Indian parents spend an average of Rs.40,000 to Rs.2 lakhs annually at LKG and nursery level with costs going up to Rs.2 lakh in tier-I cities. Additionally, families spend an average of Rs.16,000 per year on after-school education like tuition, coaching, etc. These costs put an immense financial burden on middle class and lower-middle class making quality education a privilege rather than a

right. While private education costs soar, the Government schools, which are meant to provide affordable education, are failing in their purpose. The Annual Status of Education Report (Rural) 2024 shows that enrolment in Government schools for children aged 6 to 14 years has dropped from 72.9 per cent in 2022 to 66.8 per cent in 2024. This suggests that parents, even those struggling financially, prefer private schools over Government institutions due to poor infrastructure, lack of trained teachers and inadequate resources. Instead of being centers of learning, many Government schools are struggling with basic facilities like clean drinking water, functional classrooms and digital education tools, etc. This forces parents into a difficult choice, either pay exorbitant private school fees or risk their child's future in an underfunded Government school. To bridge this gap, the UPA Government brought in the Right to Education (RTE) Act in 2009, which includes an important provision that mandates 25 per cent reservation for children from Economically Weaker Sections (EWS) and disadvantaged groups in private schools. This law ensures that underprivileged children have access to quality education alongside their peers from higher-income backgrounds. However, in many States, implementation remains weak due to poor monitoring and lack of awareness among parents. Schools often resist admitting EWS students, and financial reimbursements from the Government are delayed. Strengthening the enforcement of this provision is crucial to making education more inclusive and reducing inequality. Recently, in *The Hindu* newspaper, our CPP Leader, Shrimati Sonia Gandhi has written about this. …*(Time-Bell rings)*…

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Rajani Ashokrao Patil: Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shri Sandosh Kumar P (Kerala), Shri A. A. Rahim (Kerala), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Chandrakant Handore (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shri P. P. Suneer (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Neeraj Dangi (Rajasthan), Dr. V. Sivadasan (Kerala), Shri Ajit Kumar Bhuyan (Assam), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Shrimati Jebi Mather Hisham (Kerala) and Shri Imran Pratapgarhi (Maharashtra).

Shri Manoj Kumar Jha; Concern over alarming rise in hate crimes and need to strengthen law enforcement mechanisms.

Concern over alarming rise in hate crimes and need to strengthen law enforcement mechanisms

प्रो. मनोज कुमार झा (बिहार): उपसभापति महोदय, मूलत: औपचारिकता में नहीं कह रहा हूं, लेकिन कई महीनों से इस महत्वपूर्ण विषय पर सदन के समक्ष, सदन की राय अपने माध्यम से रखना चाहता था। मान्यवर, आज आने से पूर्व मैंने एक किताब 'Mobilising Hate: The Story of Hitler's Final Solution' साथ में ली। सर, यह चिंता का विषय है कि घृणा आधारित भाषण और नफरत आधारित कृत्य के कारण छोटे रसूखदार बड़े रसूखदार में तब्दील होते जा रहे हैं। छोटे ओहदेदार बड़े ओहदेदार में तब्दील होते जा रहे हैं और चारों तरफ ऐसा माहौल हो गया है कि नफरत को naturalize कर दिया गया है।

सर, जितने regulatory mechanism हैं—हमारे regulatory mechanism है—regulatory mechanism inadequate हैं। नेशनल ह्यूमन राइट्स कमीशन, नेशनल माइनॉरिटीज़ कमीशन, जितनी तरह के कमीशन्स हैं, मैं माननीय गृह मंत्री जी से आग्रह करूंगा कि घृणा आधारित जो कृत्य हो रहे हैं, जो भाषण हो रहे हैं, उसकी वजह से, यह बात established है, जो Antonio Guterres ने भी कही थी। वे यूएन के सेक्रेटरी जनरल थे। Gas chamber यू ही नहीं बन गया था, उसके पीछे घृणा की एक परंपरा थी। वही हमने बोसनिया में देखा, कम्बोडिया में देखा, रवांडा में देखा। मैं अपने देश को उस फेहरिस्त में शामिल होते हुए नहीं देखना चाहता हूं। मेरे कोई साथी नहीं देखना चाहते।

सर, आजकल पर्व, त्यौहार आते हैं, तो कपड़े नए, मिठाइयां नई होती हैं। मन में होता है कि किसी तरह पर्व, त्यौहार बीत जाएं। शुभ-शुभ करके बीत जाएं, कोई हादसा न हो। यह हमने अपनी हकीकत बना ली है। Tragedy, comedy में तब्दील हो जाती है और इतिहास के बासी पन्नों में घुसकर हम झगड़े कर रहे हैं। एक सिनेमा आता है और उस पर बाड़ों में बंट जाते हैं। सर, बस आखिरी टिप्पणी यह करूंगा कि

"कुर्बतें होते हुए भी फ़ासलों में क़ैद हैं
कितनी आज़ादी से हम अपनी हदों में क़ैद हैं।"

यह हद तोड़ने की जरूरत है। जय हिन्द और इस मौके के लिए शुक्रिया।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Prof. Manoj Kumar Jha: Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Prem Chand Gupta (Bihar), Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Fauzia Khan (Maharashtra), Shri Sanjay Yadav (Bihar), Shri Jose K. Mani (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Prof. Ram